

legalised the trapping and killing of frogs.

(d) and (e). Measures taken by the Government to maintain ecological balance and prevent indiscriminate killing of frogs for export, include :

- (i) allowing such exports only by units having facilities for humane killing of frogs and hygienic processing of froglegs;
- (ii) putting a ceiling on these exports;
- (iii) regulating the catching of frogs for processing;
- (iv) allowing only certain species for trapping and export of their legs; and
- (v) banning trapping and processing during the breeding season.

#### **Reduction in the Width of Shirting and Suiting Cloths**

1013. PROF. K.V. THOMAS : Will the Minister of TEXTILES be pleased to state :

(a) whether it has been brought to the attention of Government that the width of the shirting and suiting cloth has been reduced from the usual 36 inches to 35 or 34 inches; and

(b) whether Government propose to take action against the mills producing the cloth as this amounts to the cheating of the public ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) and (b). At present, there is no restriction on mills to manufacture suiting or shirting cloth or any other type of cloth in any specific width. Manufacturers are, however, required to stamp the length and width as laid down under relevant textile control orders.

#### **Resumption in Imports of Hops**

1014. SHRI N. TOMBI SINGH : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are considering to resume the import of hops, a herb used in the manufacture of beer;

(b) if so, the reasons therefor; and

(c) whether attention of Government has been drawn to impending inconvenience of the hops growers in Jammu and Kashmir in the even of the import being resumed and in view of the self sufficiency of the said raw material in the country at present ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) and (b). The import of Brewery hops is restricted under Appendix 28 of Import Export Policy. There is not proposal to modify the Import policy for hops.

(c) No, Sir.

#### **Hotel Facilities in the North Eastern States and Union Territories in Seventh Plan**

1015. SHRI N. TOMBI SINGH : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state the provision for the increase of hotel facilities in the North Eastern States and Union Territories in the Seventh Five Year Plan with special reference to the State of Manipur ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : The Department of Tourism does not directly undertake construction of hotels. However, for the 7th Five Year Plan the India Tourism Development Corporation have a provision of Rs. 5 crores to take up construction of new projects in North Eastern Pegin as joint venture projects with the State Governments/ Union Territories. Under this scheme India Tourism Development Corporation have already finalised proposals to construct joint venture hotels at Gauhati in Assam and Itanagar in Arunachal Pradesh. Separately,

ITDC is likely to take over the management of a State Government owned 45 room tourist lodge at Imphal.

In the private sector the Department has accorded approval to the following hotel projects in the North East.:

- (1) A 30 room project at Mizoram.
- (2) A 53 room project at Guwahati.
- (3) A 72 room project at Guwahati.

#### Quick Handling of Sugar at Madras

1016. PROF. RAMKRISHNA MORE :

SHRI MOHD. MAHFOOJ ALI  
KHAN :

Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that State Trading Corporation is paying bribe in the name of "speed money" to those hand imported sugar at Madras Port to ensure quick movement of sugar;

(b) if so, the amount paid by the State Trading Corporation as "speed money" to contractors handling imported sugar at Madras Port so far and the reasons for paying it; and

(c) the reaction of Government towards payment of such money by the State Trading Corporation ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) to (c). STC not paying any "speed money" for handling imported sugar at Madras Port to anyone.

#### Tax Arrears Due from M/s Swadeshi Polytex Ltd.

1017. SHRI V. TULSHIRAM : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4787 on 23rd August, 1985 regarding tax arrears due from big business houses and state :

(a) the total amount of tax due from

M/s. Swadeshi Polytex Limited as on 30th June, 1985;

(b) the details of action taken against this business house for not paying the taxes in time;

(c) since when the taxes are due for recovery from the concerned house;

(d) the action taken/proposed to be taken against the officers concerned for their negligence to recover the tax and who left it to accumulate into arrears;

(e) whether the tax will be recovered from the concerned house with interest thereon; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). The total amount of tax due from M/s. Swadeshi Polytex Ltd. as on 30-6-1985 is as under :—

Asst. Year	Financial Year in which demand raised	Amount Rs. in lacs.
1977-78	1980-81	236.19
1978-79	1983-84	136.15
1979-80	1981-82	17.06
1982-83	1984-85	46.99

There is a dispute in these cases regarding rate of depreciation on machinery and granting of extra shift allowance right from the assessment year 1974-75, which is still pending in first appeal before CIT (Appeal). If the CIT (A) decides the matter in assessee's favour in assessment year 1974-75 the consequential effect in assessment year 1977-78, 1978-79 and 1979-80 would wipe off all the outstanding demands for these years. Hence it may not be appropriate to press the recovery of the entire outstanding demand till the first appeal for assessment year 1974-75 is decided.

However, notices under section 221 of